

CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
 38, MG Marg Civil Lines, Old Red Building, Allahabad-211001
 Regional Branch, Allahabad

Dated: 20/09/2016

To

Appellant as per address in table below

Respondent as per address in table below

Final Order No. A/70829/2016-EX(DS) dated 16/09/2016

I am directed to transmit herewith a certified copy of order passed by the Tribunal under section 35-C(1) of the Central Excise and Salt Act, 1944.

Asstt. Registrar

Application	Appeal	Name and Address of Appellant
1 E/CROSS/235/2008	E/717/2008	CCE ALLAHABAD 38, M.G. MARG, CIVIL LINES, ALLAHABAD

Name and Address of
Respondent

2	ITI LTD. NAINI, ALLAHABAD (U.P.),,
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Copy To

3 Advocate(s) / Consultant(s): SH S.P. OJHA, CONST
299, BAGHAMBARI HOUSING SCHEME
ALLAHPUR, ALLAHABAD.

4 Bar Association, CESTAT, Allahabad

5 Director Publications, Customs, Excise. I.P. Estate, Delhi

6 M/s Centax Publications Pvt. Ltd., 1512-B, Bhisim Pitamah Marg, New Delhi-3

7 Company Law Institute of India Pvt. Ltd., No.2 (old no.36), Vaithyaram Street, T. Nagar, Chennai-17

8 Taxmann Allied Service Pvt. Ltd., 59/32, New Rohak Road, New Delhi-110005

9 Easy Service Tax Online Dot Com Pvt. Ltd., 407A, Iscon Mall, Satellite Road, Ahmedabad-15

10 LAWCRUX Advisors Pvt. Ltd., LAW House, 1-8, Sector-10, Faridabad 121003 (Haryana)

11 TaxIndiaOnline.com Pvt. Ltd., 2nd Floor, Vasant Arcade, Vasant Kunj, New Delhi - 110070

12 Mark Professional Services Pvt. Ltd., 108, Everest Block, Aditya Enclave, Hyderabad - 38

13 The ICFAI society, 52, Nagarjuna Hill, Punjagutta Hyderabad.-500082

14 M/S Knowledge Processing Pvt. Ltd. (taxmanagementindia.com), FF-19, 1st Floor, Cross River Mall, CBD
Ground, Near Karkardooma Court, Delhi-11003215 C.D.R. 16 Office Copy ☒ Guard File

Asstt. Registrar

**IN THE CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL,
REGIONAL BENCH : ALLAHABAD**

CROSS Application No.E/CROSS/235/2008

IN

Appeal No.E/717/2008-[SM]

Arising out of Order-in-Appeal No.219/CE/ALLD/2007 dated 27.12.2007 passed by Commissioner (Appeals), Customs & Central Excise, Allahabad.

For approval and signature:

HON'BLE MR. ANIL CHOUDHARY, MEMBER (JUDICIAL)

1. Whether Press Reporters may be allowed to see the Order for publication as per Rule 27 of the CESTAT (Procedure) Rules, 1982? : No
2. Whether it should be released under Rule 27 of the CESTAT (Procedure) Rules, 1982 for publication in any authoritative report or not? : Yes
3. Whether His Lordship wishes to see the fair copy of the Order? : Seen
4. Whether Order is to be circulated to the Departmental Authorities? : Yes

Commissioner of Central Excise, Allahabad

...APPELLANT(S)

VERSUS

ITI Ltd.

...RESPONDENT (S)

APPEARANCE

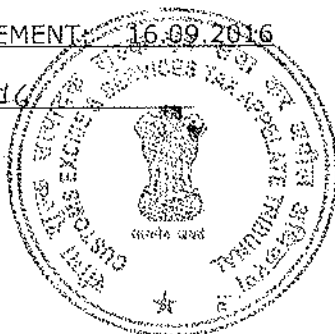
Shri M.P. Damle, Assistant Commissioner, (A.R.) for the Revenue
Shri S.P. Ojha, Consultant for the Respondent (s)

CORAM:

HON'BLE MR. ANIL CHOUDHARY, MEMBER (JUDICIAL)

DATE OF HEARING & PRONOUNCEMENT: 16.09.2016

FINAL ORDER NO.- 70829/2016

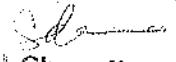


Per Mr. Anil Choudhary :

Heard. Appeal is dismissed under litigation policy without entering into merits of the case. C.O. also stands disposed.

(Pronounced in the open Court)

Mishra


(Anil Choudhary)
MEMBER (Judicial)

प्रमाणित प्रति / Certified True Copy

 14.10
सहायक पंजीकरण / Asstt. Registrar
सीमाशुल्क, उत्पादशुल्क एवं सेवा कर
अपील अधिकरण / (C.E.S.T.A.T.)
38, एम. जी. मार्ग, इलाहाबाद-211001
38, M. G. MARG, ALLAHABAD-211001

